

ITEM NO.12

Virtual Court 1

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 2120/2020

(Arising out of impugned final judgment and order dated 14-02-2020
in SBCRMFBA No. 1535/2020 passed by the High Court Of Judicature
For Rajasthan At Jaipur)

ADITYA GUPTA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.42140/2020-EXEMPTION FROM FILING
O.T. & IA NO.48413/2020-APPLN. FOR EXTENSION OF TIME FROM
SURRENDERING)

Date : 24-04-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Akbar Siddique, AOR

For Respondent(s) Mr. K.M. Nataraj, ASG

UPON hearing the counsel the Court made the following
O R D E RThe Court is convened through Video
Conferencing.We decline to interfere in this special
leave petition. However, we place on record the
statement made by the counsel for the petitioner,
on instructions, that the petitioner will
surrender/report to the concerned jail not later
than one week immediately after the lock-down is
recalled on or after 3rd May, 2020, failing which it

will be open to the local police to proceed against the petitioner in accordance with law forthwith.

The special leave petition, application for extension of time from surrendering and pending applications are disposed of in the above terms.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER